

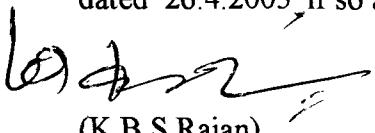
Item No.36

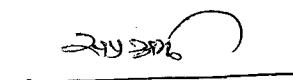
CCP No. 27/ 2005 in O.A. No.457 /97

27.1.2006

App: Sri R.S.Singh  
Res: Sri Nitin Mathur

By order dated 25.11.2004 in O.A. No. 457/97, the respondents were directed to consider the claim of the applicant and to pass appropriate reasoned and speaking order in the matter within a period of 3 months. Respondents have filed order dated 26.4.2005 taking into account the application as directed by the respondents and have rejected the claim. Counsel for applicant contends that seniority of the applicant has not been taken into account while passing the order. This cannot be seen in the contempt jurisdiction. Once the order passed in O.A. have been complied with, we find no willful disobedience. Accordingly, no contempt is made out. Contempt petitions ~~are~~ is closed dropped and notices are discharged. It is for the applicant to challenge the order dated 26.4.2005 if so advised.

  
(K.B.S.Rajan)  
Member (J)

  
(S.P. Arya)  
Member (A)

HLS/-

OR  
copies of  
order dt  
27-1-06  
prepared  
today  
01-2-06